

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4121
ANSWERED ON:03.08.2009
SPECIAL COMPONENT PLAN
Maadam Shri Vikrambhai Arjanbhai

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the funds allocated and released to the State Governments/UTs under Special Central Assistance for implementing Special Component Plan for 2008-09, State/UT-wise, particularly to Gujarat;
- (b) whether the Government of Karnataka and some State Governments/UTs have urged to enhance the allocation of States/UTs for implementing Special Component Plan for 2009-10;
- (c) if so, the details of the same;
- (d) whether the Union Government has accepted their requests; and
- (e) if so, the time by which a final decision is likely to be taken in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (D. NAPOLEON)

(a) to (e) As per guidelines for formulation, implementation and monitoring of Scheduled Castes Sub Plan (earlier known as Special Component Plan), issued by the Planning Commission, in October, 2005, State Governments/UT Administrations are required to earmark funds for Scheduled Castes Sub Plan (SCSP) from total State Plan outlay at least in the proportion of SC population to the total population of the State/UT.

This Ministry provides Special Central Assistance to State Govts/UT Administrations as an additive to their Scheduled Caste Sub Plan, for implementing family oriented schemes of economic development of SCs below the poverty line. Funds under the scheme are released on the basis of criteria prescribed under the scheme. A Statement showing State-wise details of SCA released during 2008-09 is enclosed.